

Court-I**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)****APPEAL No. 205 of 2015****Dated : 6th October, 2015****Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member****In the matter of:****Haryana Power Purchase Centre
Versus
Sasan Power Ltd. & Ors.****...Appellant(s)****...Respondent(s)****Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya****Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Ms. Janmali Manikala for R.1****Mr. Rajiv Srivastava for R.3 to 6****Mr. G. Umapathy
Ms. Nithya for MPPCL****ORDER**

Admit. Issue notice. Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.1; Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos. 3 to 6 and Mr. G. Umapathy takes notice on behalf of MPPCL and they seek three weeks time to file reply. Notice be issued to the other Respondents returnable on 20.11.2015. Dasti in addition is permitted.

List the matter on **20.11.2015**. In the meantime, reply may be filed by the respondents on or before 28.10.2015 after serving copy on the other side.

Thereafter, rejoinder may be filed on or before 18.11.2015 after serving copy on the other side. Tag to Appeal no. 161 of 2015.

(I. J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson